

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 213/TT/2016

Coram:

**Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member**

Date of Order : 6.2.2017

In the matter of:

Determination of transmission tariff for 765 kV S/C Jaipur (RVPN) - Bhiwani TL (Part – I and II) along with associated bays under "Northern Region System Strengthening Scheme XXV" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

And in the matter of:

Power Grid Corporation of India Limited
"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited
Vidyut Bhawan, Janpath, Jaipur - 302 005
Rajasthan, INDIA.
2. Ajmer Vidyut Vitran Nigam Limited,
Vidyut Bhawan, Panchsheel Nagar,
Makarwali Road, Ajmer– 305004 Jaipur
3. Jaipur Vidyut Vitran Nigam Limited,
Vidyut Bhawan, Janpath, Jaipur - 302 005
Rajasthan, INDIA.



4. Jodhpur Vidyut Vitran Nigam Limited,
New Power House, Industrial Area
Jodhpur-342003
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan Shimla
Himachal Pradesh (India)-171004
6. Punjab State Electricity Board,
1st Floor, Patiala - 147001,
Opposite Kali Mata Mandir
Shakti Sadan
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector -6
Panchkula-134109
8. Power Development Department,
Exhibition Ground, PDD Building,
Jahangir Chowk - 190001, Srinagar;
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow - 226001, UP, India.
10. Delhi Transco Limited,
Shakti Sadan, Kotla Marg,
New Delhi-110002
11. BSES Yamuna Power Limited, New Delhi
C-7, Yamuna Vihar, New Delhi - 110053
12. BSES Rajdhani Power limited,
33 KV Grid, BSES Bhawan,
Adchini, New Delhi -110017
13. North Delhi Power Limited,
Shakti Deep Building,
District Office Building,
Rohini Sector 3 New Delhi- 110085



14. Chandigarh Administration,
Union Territory
5th Floor, Secretariat Deluxe Building,
Sector - 9 - D Chandigarh– 160017
15. Uttarakhand Power Corporation Ltd.,
Victoria Cross Vijeyta Gabar Singh Bhawan,
Kanwali Road, Balliwala Chowk,
Dehradun-248001, Uttarakhand
16. North Central Railway,
Subedarganj, Doomanganj, Allahabad
Uttar Pradesh - 211011
17. New Delhi Municipal Council,
Palika Kendra, Parliament Street,
New Delhi-110001

.....**Respondents**

For petitioner : Shri Vivek Kumar Singh, PGCIL
Shri K.K. Jain, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL

For respondents : Shri R.B. Sharma, Advocate, BRPL

ORDER

The petitioner, Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for 765 kV S/C Jaipur (RVPN) - Bhiwani TL (PART– I & II) along with associated bays under "Northern Region System Strengthening Scheme XXV" (hereinafter referred to as "transmission asset") in Northern Region in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014



Tariff Regulations”). The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed, in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for inclusion in PoC mechanism. The instant asset was scheduled to be commissioned on 18.3.2016. However, it was commissioned on 7.10.2016 after a time over-run of 6 months and 18 days.

3. The matter was heard on 15.12.2016, the representative of the petitioner prayed for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the instant asset.

4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7(4) of the 2014 Tariff Regulations provides that such an application shall be filed as per Annexure-I of these regulations.



5. We have considered the submissions of the petitioner. The petitioner has made the applications as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. After carrying out preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run, which will be considered at the time of grant of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations as given in para 7 of this order for the years 2016-17 and 2017-18.

7. The details of the tariff claimed by the petitioner and tariff allowed by the Commission are as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(₹ in lakh)	
2016-17	2017-18
4274.37	8996.54

B. Annual transmission charges allowed are given below:-

(₹ in lakh)	
2016-17	2017-18
3419.50	7197.23



8. The Annual Fixed Charges allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

9. The petitioner is directed to submit the following information on affidavit with an advance copy to respondents by 17.2.2017:-

- 1) Auditor / Management certificates as per COD . Revised Tariff Forms for the Asset, as the tariff forms submitted are based on Anticipated COD of the asset;
- 2) Documents in support of Interest Rate for SBI 10000 (01.05.2014), SBI (21.03.2012), Proposed Loan 2016-17 (7.97%) & IBRD-V Loan No. 7787-IN and Repayment Schedule for SBI 10000 (01.05.2014), Proposed Loan 2016-17 (7.97%) & IBRD-V Loan No. 7787-IN deployed as per Form-9C. Also, submit the proof of Exchange Rate of the IBRD-V Loan No. 7787-IN;
- 3) Computation of interest during construction (IDC) for the Asset on cash basis, from:
 - i) The date of infusion of debt fund up to SCOD
 - ii) From SCOD to Actual COD of the Asset;

Further, while submitting the un-discharged liability portion of IDC/IEDC, petitioner should clarify whether it has been included in the projected add-cap claimed;

- 4) Under which petition, the tariff of reactive compensation "765 kV, 240 MVAR Line Reactors at each end of Jaipur (RVPNL) – Bhiwani Line", a part of instant Project Scope is/ was being claimed; and



5) Clarify whether entire liability pertaining to initial spares has been discharged as on COD, if no, year wise detail of discharging of the same, among the Sub-station and transmission line, separately.

10. The petitioner is further directed to submit the editable soft copy in excel format with links for the information sought in point (3) above by 20.2.2017.

11. The respondents are directed to file their reply by 7.3.2017 with an advance copy to the petitioner who shall file its rejoinder, if any by 14.3.2017. The additional information sought above is in term of the Commission's order dated 6.5.2016 in Petition No. 8/SM/2016 which has not been filed by the petitioner. The petitioner shall ensure that the above information is filed within the due date mentioned. In case, the above information is not filed within the said date, the matter will be disposed on the basis of the information already on record.

12. The petition shall be listed for hearing on 21.3.2017 for final hearing.

Sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

